NOTIFICATION

Ports and Transport Department, Sachivalaya, Gandhinagar. Dated the 24th March, 2021.

Motor Vehicles Act, 1988. No.PT/2021/2/MVD/102020/1637/KH: WHEREAS certain draft rules were published as required by sub-section (1) of section 212 of the Motor Vehicles Act, 1988 (59 of 1988) at page 16-1 in the Gujarat Government Gazette, Extraordinary, Part IV-A, dated the 20th January, 2021, under the Government Notification, Ports and Transport Department No.PT/2021/1/MVD/102020/1637/KH, dated the 5th January, 2021 inviting objection or suggestion from all persons likely to be affected thereby within a period of thirty days from the date of publication of the said notification in the *Official Gazette*;

AND WHEREAS no objection or suggestion has been received in respect of the said draft notification;

NOW, THEREFORE, in exercise of powers conferred by clause (h) of sub-section (2) of section 28 of the Motor Vehicles Act, 1988 (59 of 1988), the Government of Gujarat hereby makes the following rules further to amend the Gujarat Motor Vehicles Rules, 1989, namely:-

- 1. These rules may be called the Gujarat Motor Vehicles (Amendment) Rules, 2021.
- 2. In the Gujarat Motor Vehicles Rules, 1989, in rule 17, in sub-rule (1), clause (g) shall be deleted.

By order and in the name of the Governor of Gujarat,

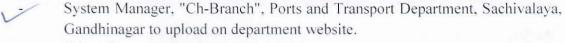
(R. V. Bhatt)

Deputy Secretary to Government.

Copy to:-

- *The Secretary to H.E the Governor of Gujarat, Raj Bhavan, Gandhinagar.
- The Chief Principal Secretary to the Hon. Chief Minister, Swarnim sankul-1, Gandhinagar.

- The Personal Secretaries to Hon.Transport Minister / Minister of State, Swarnim sankul-1 and 2, Gandhinagar.
- The Joint Secretary to Chief Secretary, Sachivalay, Gandhinagar.
- The Additional Chief Secretary Ports & Transport Department, Sachivalay, Gandhinagar.
- The Commissioner of Transport, Gujarat State, Gandhinagar.
- The Manager Government Central Press, Gandhinagar with a request to publish the Notification in Part IV-A the Gujarat Govt. Extra ordinary Gazette. The Notification being a statutory order and as it is to be brought into force with immediate effect, the same should be published without waiting for its Gujarati version which will be supplied shortly. With a request to send 200 copies of the same to Port & Transport Department / KH Branch.
- The Gujarat Official Language Commission, Translation Unit, Legislative and Parliamentary Affair Department-With a request to translate the Notification in Gujarati and to instruct the Manager, Government Central Press, Gandhinagar to publish the same in Part-IX of the Gujarat Govt. Gazette and to send 200 copies of the same to Port & Transport Department / KH Branch.



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 - * By letter